

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 10
(IB)/817(PB)2020

IN THE MATTER OF:

Armour Security India Private Limited ... Applicant/Petitioner

Vs

Metro Technobuild Private Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 28.09.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP : Mr. Ankur Aggarwal, Adv.

ORDER

IB-817/PB/2020: New Application filed under Section 9 of the Insolvency & Bankruptcy Code, 2016. Mr. Ankur Aggarwal, Learned Counsel on record states that the parties have amicably settled the matter and he has been instructed to apply for withdrawal of this application. He made a prayer to allow him to withdraw the application. Application is allowed to be withdrawn. Thereby IB-817/PB/2020 stands withdrawn and disposed of.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)